

DELHI HIGHER JUDICIAL SERVICE EXAMINATION – 2026
INSTRUCTIONS
PART-I

1. Candidates must fill up the online application form in English language only.
2. Candidates will be required to answer all questions in English, except to the extent otherwise indicated in the syllabus. Candidate should bring their own pencil/pen and ink but not any other articles such as notes, loose sheets etc. into the examination hall.
3. Candidates must download the Admit Card from the website of High Court of Delhi (www.delhihighcourt.nic.in) and appear at the respective examination centre with original and valid photo identity document such as Voter Identity Card, Passport, Identity Card issued by the Bar Association or a Government Authority, Aadhaar Card or PAN Card. No candidate without original and valid photo identity shall be allowed to enter the examination centre. Proof of identity in the form of image in mobile phone shall not be permitted.
4. The decision of the High Court of Delhi regarding eligibility of a candidate for admission to the examination shall be final.
5. A candidate in Government/Judicial Service or working in a Public Sector Undertaking or in a Bank, whether in a permanent or temporary capacity, must inform his/her parent office that he/she has applied for Delhi Higher Judicial Service Examination-2026. Such candidate, if selected for Viva-Voce, shall be required to produce 'No Objection Certificate' (in original) from his/her employer. Such Candidates **SHOULD NOT** send/forward a copy of their application form to High Court of Delhi.
6. **Special instructions for Persons with Disabilities candidates**
 - (I) The following categories of disabilities have been identified as suitable for the post of Judicial Officer in Delhi Higher Judicial Service (Refer to Gazette Notification dated 04.01.2021):
 - (a) Blindness and Low Vision;
 - (b) One Arm, One Leg, Both Legs, Leprosy Cured, Dwarfism, Acid Attack Victim.
 - (c) Specific Learning Disability;
 - (d) Multiple Disabilities involving Blindness, Low Vision; One Arm, One Leg, Both Legs, Leprosy Cured, Dwarfism, Acid Attack Victim; and Specific Learning Disability;

Only the candidates belonging to any of the aforesaid identified disabilities are eligible for reservation, relaxation in marks and concession in fees during this Examination, provided that the extent of disability is 40% or more.

Any candidate, who does not belong to aforesaid identified disabilities and/or the extent of disability is less than 40%, will not be eligible for any reservation and/or relaxation in marks and/or concession in fees. Such candidate will be subjected to all the standards as are applicable to his/her respective category (i.e. General, SC, ST) at all stages of Examination, including the medical examination.

- (II) Candidates for whom reservation is available in this examination, the minimum qualifying marks for the Preliminary Examination, Mains Examination (Written) and Viva-voce are as follows:

Preliminary Examination	45% Marks
Mains Examination (Written)	40% Marks in each Paper and 45% Marks in aggregate
Viva-voce	45% Marks

No additional relaxation in marks would be considered or admissible in favour of such PwD candidate on account of belonging to any other reserved category.

For all other candidates, the minimum qualifying marks will be the marks applicable to their own category, i.e. General, SC or ST.

- (III) **Candidates may opt for the facility of scribe (either to be provided by Delhi High Court or own scribe) and/or compensatory time, subject to the following conditions:**

- (A) For candidates who have **Benchmark disabilities (i.e. extent of disability is 40% or more)** irrespective of category of disability and have limitation in writing:
- (i) The candidates (except belonging to the category of “Blindness”, “Both Arms affected” and “Cerebral Palsy”) shall be required to furnish a certificate in original in the prescribed format (**Annexure ‘A’**) regarding physical limitation of the examinee to write, which shall be given by the Specialist of the relevant stream/disability and duly countersigned by CMO/Civil Surgeon/Medical Superintendent of a Government Healthcare Institution.

- (ii) The candidates shall also be required to furnish a duly notarized affidavit on a non-judicial stamp paper of Rs.10/- in the prescribed format (**Annexure 'B'**).
- (iii) The candidates belonging to the category of "Blindness", "Both Arms affected" and "Cerebral Palsy" will not be required to give the certificate as per **Annexure 'A'**. They will be given the facility of scribe and/or compensatory time, if they so desire, on the basis of their Disability Certificate only. However, they shall be required to furnish duly notarized affidavit on a non-judicial stamp paper of Rs.10/- in the prescribed format (**Annexure 'B'**).
- (B) For candidates **other than having Benchmark disabilities (i.e. extent of disability is less than 40%)** and have limitation in writing:
 - (i) All such candidates shall be required to furnish a certificate in original in the prescribed format (**Annexure 'C'**) regarding physical limitation of the examinee to write, which shall be given by the Specialist of the relevant stream/disability and duly countersigned by CMO/Civil Surgeon/Medical Superintendent of a Government Healthcare Institution.
 - (ii) The candidates shall also be required to furnish a duly notarized affidavit on a non-judicial stamp paper of Rs.10/- in the prescribed format (**Annexure 'B'**).
- (IV) The candidates who are eligible for the facility of scribe and/or compensatory time and avail of the same, will be granted compensatory time of 20 minutes per hour of the duration of the examination in addition to the prescribed time for the Preliminary Examination and the Mains Examination (Written) of DHJSE-2026.
- (V) The PwD candidates who have limitation in writing must submit the Certificate of Limitation in Writing (in original) and the Affidavit in the prescribed formats in the office of Joint Registrar [Examination (Judicial)] in advance at least three days prior to the date of examinations (Preliminary as well as Mains) otherwise they will not be allowed to avail the facility of scribe and/or Compensatory Time.
- (VI) It is clarified that mere providing of the facility of scribe and/or compensatory time to any candidate, except belonging to an identified benchmark disability, shall not create any special equity in his/her favour. Such candidate(s) shall not become eligible for reservation and/or relaxation in marks and/or concession in fees available to PwD category candidates. They shall appear in the examination process as per their own category, i.e. General/SC/ST, and shall be subjected to

all the standards applicable to their respective categories at all stages of the Examination, including medical examination.

7. Before declaring the result of the Preliminary Examination, Model Answer Keys would be uploaded and objections will be invited from the candidates.
8. A candidate, if declared successful in the Mains Examination (Written), must send **one set of self attested copies** of the following documents to the Joint Registrar [Examination (Judicial)], High Court of Delhi, within five(05) days of the declaration of the result accompanied by a covering letter indicating his/her Roll Number and Application Number:
 - (i) Proof of age (Certificate of Matriculation or other equivalent examination).
 - (ii) Marksheets in respect of Xth and XIIth Class.
 - (iii) Pass Certificates in respect of Xth and XIIth Class.
 - (iv) LL.B. degree or other equivalent law degree.
 - (v) Semester-wise/Consolidated Marksheet(s), Certificates and degrees of all courses passed or attended.
 - (vi) Advocate's licence and certificate of enrolment with concerned Bar Council.
 - (vii) Pass Certificate in respect of All India Bar Examination, wherever applicable.
 - (viii) A Certificate (in original) issued by the concerned Bar Council about the period of practice duly countersigned by the Registrar General or specially authorized officer of High Court of State or the District Judge in case of district where practising.
 - (ix) If the candidate is in service (except judicial service) at the time of submission of application form or was in such service during the last 07 years immediately preceding the last date of filling the application form, Original Certificate from the employer as to whether in the performance of his/her duties, he/she acts/acted or pleads/pleaded regularly in court(s) as an advocate on behalf of his/her employer or otherwise.
 - (x) If the candidate is in judicial service, Certificate (in original) from the Employer that the applicant is working as a Judicial Officer regularly during the period of his/her employment.
 - (xi) In case of a candidate, who has a combined experience of seven (07) years as an advocate and as a Government employee/judicial officer immediately preceding the last date of filling the application form, he/she shall have to submit the Certificates in terms of clauses (viii),

- (ix) and (x) separately for the respective periods of practice as an advocate and service.
- (xii) Copy of order sheets/judgments (at least 02 per year) of the cases where you have appeared or pleaded in the Court during the period of seven (07) years immediately preceding the last date of submitting the application form.
 - (xiii) Copy of order sheets/judgments (at least 02) of cases where you have appeared or pleaded in the Court from the last date of submitting the application form till date.
 - (xiv) No Objection Certificate (in original) from the employer if the candidate is in Government or Judicial service at the time of submission of application form.
 - (xv) Acknowledgement of Filing of Income Tax Returns, Computation/Statement of Accounts reflecting the source of income and Assessment Orders for the years indicated in the Application Form.
 - (xvi) In case of a candidate who claims to belong to one of the Scheduled Caste or Scheduled Tribe categories, the caste certificate (in original) issued by a Sub-Divisional Officer/Additional District Magistrate/Revenue Assistant or any other Officer, who has been designated by the State Government concerned as competent to issue such a certificate. A self-attested copy of the certificate would also be required to be submitted along with original caste certificate.
 - (xvii) In case of a candidate belonging to Persons with Disabilities category (identified benchmark disabilities), the Disability Certificate (in original), issued by a Government Hospital/Medical Board in accordance with the Rights of Persons with Disabilities Act, 2016 in support of his/her claim. A self-attested copy of the Disability Certificate is also required to be submitted along with the original Disability Certificate.
9. The High Court reserves its right to seek for any other document(s) that it may deem fit and appropriate for determining the eligibility of any candidate at any stage, i.e., before or after Preliminary Examination/Mains Examination (Written)/Viva-Voce.
10. Canvassing or use of unfair means in any form shall be considered a disqualification.

IMPORTANT INSTRUCTIONS FOR FILLING UP THE OMR ANSWER SHEET IN THE PRELIMINARY EXAMINATION

1. Please darken the complete oval. USE ONLY BLUE/BLACK BALL POINT PEN to darken the appropriate oval.
2. Darken ONLY ONE OVAL for each Question as shown below:

Correct way of marking/darkening of oval	
① ● ③ ④	Darkening only one oval for each question.
Incorrect way of marking/darkening of oval. Few examples are shown below, which will be treated as wrong answers and 0.25 marks will be deducted while preparing the final result.	
① ● ● ④	Darkening of one oval completely and a dot in the other oval.
① ● ✗ ④	Darkening of one oval completely and a line in the other oval.
① ◉ ③ ◉	Use of fluid/whitener/eraser is not permitted.
① ② ● ●	Darkening of two ovals is multiple marking.
① ● ◉ ④	Darkening of one oval completely and outlining the other oval.
① ② ● ④	Darkening of one oval completely and outlining the other oval.
① ② ③ ④	Outlining the oval.

3. Use of any other mark or darkening of multiple ovals shall render the answer incorrect resulting in negative marking of 0.25 Marks.
4. Answer once marked cannot be changed. Any change by any method including use of eraser/white fluid in the oval is not permitted and will lead to negative marking of 0.25 Marks.
5. Please do not make any stray marks on the OMR Answer Sheet. Rough work must not be done on the OMR Answer Sheet.
6. There will be 25% negative marking for every wrong answer, i.e. 0.25 Marks.
7. The candidate is NOT allowed to carry the OMR Answer Sheet with him/her on conclusion of the examination

PART-II

- I.** Delhi Higher Judicial Service Examination will be held in three successive stages:-
- (i) DHJS Preliminary Examination (Objective type with 25% negative marking) for selection for the Mains Examination (Written) which shall be a screening test of qualifying nature, and
 - (ii) DHJS Mains Examination (Written) for selection of candidates for calling for Viva-Voce.
 - (iii) Viva-Voce.

PRELIMINARY EXAMINATION

- II.** The Preliminary Examination will be a screening test of qualifying nature and will consist of one paper of multiple choice based objective type questions carrying a maximum of 150 marks. There shall be 150 questions with each question carrying one mark with 25% negative marking for each wrong answer.

The duration of the Examination shall be 2 hours.

SYLLABUS OF PRELIMINARY EXAMINATION

The Preliminary Examination shall include questions on General Knowledge, Current Affairs, English Language, The Constitution of India; The Indian Evidence Act, 1872 and *Bharatiya Sakshya Adhinyam, 2023*; The Limitation Act, 1963; The Code of Civil Procedure, 1908; The Code of Criminal Procedure, 1973 and *Bharatiya Nagrik Suraksha Sanhita, 2023*; The Indian Penal Code, 1860 and *Bharatiya Nyaya Sanhita, 2023*; The Indian Contract Act, 1872; The Indian Partnership Act, 1932; The Arbitration and Conciliation Act, 1996; The Specific Relief Act, 1963; The Transfer of Property Act, 1882; The Sale of Goods Act, 1930; The Negotiable Instruments Act, 1881; The Indian Succession Act, 1925; The Hindu Succession Act, 1956; The Prevention of Corruption Act, 1988; The Protection of Children from Sexual Offences Act (POCSO Act), 2012; The Recovery of Debts and Bankruptcy Act (DRT Act), 1993; The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (SARFAESI Act), 2002; The Motor Vehicles Act, 1988; The Industrial Disputes Act, 1947; The Payment of Wages Act, 1936; The Employee's Compensation Act, 1923; The Minimum Wages Act, 1948; The Factories Act, 1948; The Payment of Gratuity Act, 1972; The Juvenile Justice (Care and Protection

of Children) Act, 2015; The Commercial Courts Act, 2015; The Provident Funds Act, 1925; The Information Technology Act (IT Act), 2000; The Trade Marks Act, 1999; The Copyright Act, 1957; The Patents Act, 1970 and The Designs Act, 2000;

III. Minimum qualifying marks for Preliminary Examination:

<u>Category</u>	<u>Minimum Qualifying Marks (in %)</u>
General	50%
SC, ST	45%
Persons with Disabilities [eligible as per Instruction No.6(I) of Part I]	45%

IV. The number of candidates to be admitted to the Mains Examination (Written) shall not be more than twenty times the total number of advertised vacancies in each category.

Provided that if there is more than one candidate appearing at the cut-off point, having secured same number of marks, all such candidates shall be admitted to the Mains Examination (Written).

The marks obtained in the Preliminary Examination by the candidates who are declared qualified for admission to the Mains Examination (Written) shall not be counted for determining their final order of merit.

MAINS EXAMINATION (WRITTEN)

V. The Mains Examination (Written) shall consist of the following four papers with the maximum marks specified against them:-

<u>Papers</u>	<u>Description</u>	<u>Max. Marks</u>
Paper – I	General Knowledge & Language – This is to test the candidate’s knowledge of current affairs etc. and power of expression in English. Credit will be given both for substance and expression. Conversely deduction will be made for incorrect expression, faults of grammar and wrong use of words etc.	150
Paper – II	Law - I – The Constitution of India; The Code of Civil Procedure, 1908; The Indian Evidence Act, 1872 and <i>Bharatiya Sakshya Adhiniyam, 2023</i> ; The	200

	Limitation Act, 1963; The Registration Act, 1908; The Commercial Courts Act, 2015; The Court Fees Act, 1870; The Trade Marks Act, 1999; The Copyright Act, 1957; The Patents Act, 1970 and The Designs Act, 2000.	
Paper – III	Law - II – The Transfer of Property Act, 1882; The Indian Contract Act, 1872; The Sale of Goods Act, 1930; The Indian Partnership Act, 1932; The Specific Relief Act, 1963; Arbitration Law (The Arbitration and Conciliation Act, 1996); Personal Laws [The Indian Succession Act, 1925; The Hindu Marriage Act, 1955; The Special Marriage Act, 1954; The Hindu Adoptions and Maintenance Act, 1956; The Guardians and Wards Act, 1890; The Muslim Women (Protection of Rights on Marriage) Act, 2019; The Muslim Women (Protection of Rights on Divorce) Act, 1986; The Divorce Act, 1869]; The Recovery of Debts and Bankruptcy Act (DRT Act), 1993; The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (SARFAESI Act), 2002; The Motor Vehicles Act, 1988; The Industrial Disputes Act, 1947; The Payment of Wages Act, 1936; The Employee’s Compensation Act, 1923; The Minimum Wages Act, 1948; and The Factories Act, 1948.	200
Paper – IV	Law - III – The Indian Penal Code, 1860 and <i>Bharatiya Nyaya Sanhita, 2023</i> ; The Code of Criminal Procedure, 1973 and <i>Bharatiya Nagrik Suraksha Sanhita, 2023</i> ; The Indian Evidence Act, 1872 and <i>Bharatiya Sakshya Adhinyam, 2023</i> ; The Prevention of Corruption Act, 1988; The Protection of Children from Sexual Offences Act (POCSO Act), 2012; The Juvenile Justice (Care and Protection of Children) Act, 2015; The Information Technology Act, 2000; The Negotiable Instruments Act, 1881; The Prevention of Money-Laundering Act, 2002; The Protection of Women from Domestic Violence Act, 2005; and The Dowry Prohibition Act, 1961.	200

The duration shall be two (02) hours for Paper I (General Knowledge & Language); and the duration shall be three (03) hours each for paper II (Law-I), Paper III (Law-II) and Paper IV (Law-III).

VI. Minimum qualifying marks for the Mains Examination (Written):

Category	Minimum Qualifying Marks in each Paper (in %)	Minimum Qualifying Marks in the aggregate (in %)
General	45%	50%
SC, ST	40%	45%
Persons with Disabilities [eligible as per Instruction No.6(I) of Part I]	40%	45%

VIVA-VOCE

- VII.** Viva-Voce will carry 250 marks. A candidate of general category must secure minimum 50% marks and a candidate of reserved category i.e. Scheduled Caste, Scheduled Tribe and Persons with Disabilities [eligible as per Instruction No.6(I) of Part I] must secure minimum 45% marks in Viva-Voce to be eligible for being recommended for appointment to the service.

Provided that the candidates shortlisted for Viva-Voce shall not exceed three times the number of vacancies in each category advertised. In case, there is a candidate(s) who has/have secured marks equal to the marks secured by the last candidate shortlisted for Viva-Voce, then all such candidate(s) who have secured marks equal to the marks secured by the last candidate shortlisted for Viva-Voce, shall also be shortlisted for the Viva-Voce irrespective of the fact that by including such candidate(s), the number of candidates shortlisted for Viva-Voce exceeds the prescribed limit of three times the number of vacancies in each category advertised. The final merit list will be prepared on the basis of assessment of marks obtained in the Mains Examination (Written) and Viva-Voce. In case there is a tie between the candidates having secured same marks in final result, the name of candidate, who is senior in terms of enrolment with the concerned Bar Council, shall be placed higher in the merit list. In the eventuality of there being a tie in the dates of enrolment also, the name of the candidate elder in age shall be placed higher in the merit list.

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL

FORMAT FOR CERTIFICATE TO BE FURNISHED BY THE PWD CANDIDATES WHO HAVE BENCHMARK DISABILITIES (i.e. EXTENT OF DISABILITY IS 40% OR MORE) AND HAVE LIMITATION IN WRITING

This is to certify that, I have examined Mr./Ms./Mrs. _____
(Name of the candidate), S/o/D/o _____,
a resident of _____
Village/District/State), who is a persons with _____
_____ (Category of disability)
_____ (Nature and Percentage of Disability as
Mentioned in the Certificate of Disability), and to state that he/she has physical
limitation which hampers his/her writing capabilities owing to his/her disability.

Signature

Specialist of the Relevant
Stream/Disability of a Government
health institution
Name & Designation.
Name of Government Hospital/Health
Care Centre with Seal

Signature

Chief Medical Officer/Civil
Surgeon/Medical Superintendent of a
Government health institution
Name & Designation.
Name of Government Hospital/Health
Care Centre with Seal

Place:

Date:

Note:

Certificate should be given by a **Specialist of the relevant stream/disability** (e.g.: Visual impairment – Ophthalmologist, Locomotor disability – Orthopaedic specialist/PMR, etc.) duly countersigned by CMO/Civil Surgeon/Medical Superintendent of a Government health – care Institution.

SPECIMEN OF AFFIDAVIT TO BE FURNISHED BY THE CANDIDATES BELONGING TO PWD CATEGORY (TO BE SUBMITTED ON A NON-JUDICIAL STAMP PAPER OF RS.10/- DULY ATTESTED BY NOTARY)

I, _____, Son/Daughter of _____, resident of _____, a candidate with _____ (name and extent of the disability) appearing for Delhi Higher Judicial Service Examination–2026 vide Application No. _____ hereby declare as under:

1. That my qualification is _____.

CHOOSE ONLY ONE OPTION FROM 2 OR 3 OR 4:-

2. That I do not wish to avail the facility of scribe but require Compensatory Time.

OR

3. That I wish to avail the facility of scribe to be provided by Delhi High Court.

OR

4. That I wish to bring my own scribe, the particulars of whom are given as below:

- (i) Name of the Scribe :
- (ii) Father's Name :
- (iii) Residential Address :
- (iv) Educational Qualifications :
- (v) Mobile No. of the Scribe :

SPACE FOR FIXING OF PHOTOGRAPH OF SCRIBE

I do hereby undertake that his/her qualification is _____. In case, subsequently, at any stage, it is found that his/her qualification is not as declared by the undersigned and is beyond my qualification or is otherwise as disclosed, I shall forfeit my candidature and claims relating thereto. That I further state that the scribe whose assistance I would be taking during Delhi Higher Judicial Service Preliminary Examination–2026 is neither a Graduate in Law/pursuing any course in Law nor is a Post Graduate in any subject.

5. That I undertake that after the distribution of question paper, I will not be allowed to forego the facility of scribe (own/provided by Delhi High Court).
6. That I understand that in case of any malpractice adopted by me or my scribe, I shall be fully responsible for that and such act would render my candidature cancelled for the aforesaid examination besides attracting appropriate legal action against me.

DEPONENT

Verification:

Verified on _____ day of _____, 2026 that the contents of above affidavit are true and correct to the best of my knowledge and belief.

DEPONENT

CERTIFICATE FOR PERSON WITH SPECIFIED DISABILITY COVERED UNDER THE DEFINITION OF SECTION 2(S) OF THE RPWD ACT, 2016 BUT NOT COVERED UNDER THE DEFINITION OF SECTION 2(R) OF THE SAID ACT, I.E. PERSONS HAVING LESS THAN 40% DISABILITY AND HAVING DIFFICULTY IN WRITING

1. This is to certify that, we have examined Mr./Ms./Mrs.
(name of the candidate), S/o/D/o, a resident of
..... (Vill/PO/PS/District/State),
aged yrs, a person with..... (nature of disability/condition), and to state that he/she has limitation which hampers his/her writing capability owing to his/her above condition. He/she requires support of scribe for writing the examination.

2. The above candidate uses aids and assistive device such as prosthetics & orthotics, hearing aid (name to be specified) which is/are essential for the candidate to appear at the examination with the assistance of scribe.

3. This certificate is issued only for the purpose of appearing in written examinations conducted by recruitment agencies as well as academic institutions and is valid upto (it is valid for maximum period of six months or less as may be certified by the medical authority).

Signature of medical authority

(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)
Orthopedic/ PMR specialist	Clinical Psychologist/ Rehabilitation Psychologist/ Psychiatrist/ Special Educator	Neurologist (if available)	Occupational therapist (if available)	Other Expert, as nominated by the Chairperson (if any)
(Signature & Name)				
Chief Medical Officer / Civil Surgeon / Chief District Medical Officer Chairperson				

Name of Government Hospital/Health Care Centre with Seal

Place:
Date: